

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

CP/CA. No. 541/2016

IN THE MATTER OF:

M/s Logix Estate Pvt. Ltd. APPLICANT / PETITIONER
Vs.
M/s Logix Developers Pvt. Ltd. &Anr. RESPONDENT

SECTION:

Under Section 433(e), 434 & 439

Order delivered on 03.08.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. Vijay Nair, Advocate

For the RESPONDENT :- Mr. Vijay Nair, Advocate..for Res.2&4
Mr. Prashant Jain, Advocate

ORDER

Learned Counsel for the parties are present. Ld. Counsel appearing on behalf of the respondent states that an adjournment letter dated 13.5.2017 has already been circulated. The Ld. Counsel for the petitioner is not opposed to the adjournment being granted.

In the circumstances, the matter is posted to 21.9.2017.

—Sd—

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

—Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
03.8.2017